

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 611**  
**IB-432/ND/2023**  
**IA/2533/2024**

**IN THE MATTER OF:**  
**Mr. Shikhar Chandra Jain**

**...PETITIONER**

**Vs.**

**HDFC Bank and Anr.**

**...RESPONDENT**

**Section**  
**U/s 94(1) of IBC, 2016**

**Order delivered on 15.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant:**

**For the Personal Guarantor** :Adv. Sharavan Chandrashekhar.

**For the HDFC Bank** :Adv.Himanshu Lilani for the Financial  
Creditor HDFC Bank

**For the RP** :Adv Aman Raj Singh

**ORDER**

**IA/2533/2024**

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Financial Creditor is present and submitted that they have filed their reply to the report filed by the Resolution Professional which is now available on the e-portal. Ld. Counsel on behalf of the Personal Guarantor is present and sought time to file their reply. Time prayed for is granted. None appears on behalf of the remaining Respondents. List the matter on **07.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**